

of violation of Foreign Exchange Regulations against M/s. Rohtas Industries Ltd., Dalmianagar;

(b) whether it has been alleged in the said memorandum that the Company concerned has been continuously importing capital equipments against the import licences granted for the import of spare parts only if so, the facts thereof; and

(c) what action, if any, has been taken on the same?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS, DEPARTMENT OF PERSONNEL AND ADMINISTRATIVE REFORMS AND DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI OM MEHTA): (a) Yes, Sir.

(b) Yes, Sir.

(c) Two allegations, which *prima facie* involve violation of Foreign Exchange Regulations are being inquired into by the Directorate of Enforcement. Ministry of Commerce is looking into allegations with which they are concerned.

Cell to Compile Records of Atrocities on Adivasis

2988. SHRI SHARAD YADAV: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether his Ministry has compiled reports from newspapers or other sources, of the atrocities committed against adivasis in the country between the 20th December, 1974 to the 17th February, 1975;

(b) if so, the broad outlines of these reports; and

(c) if no such reports have been compiled, whether Government would consider setting up a cell in the Ministry for this purpose?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS, DEPARTMENT OF PERSONNEL AND ADMINISTRATIVE REFORMS AND DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI OM MEHTA): (a) to (c). Government take immediate note of the newspaper reports and information received from other sources about alleged atrocities committed on Adivasis and get in touch with the State Governments for ascertaining the relevant facts. Incidents of clashes between Adivasis and non-Adivasis during January 21-23, 1975 had been reported from Bihar. Attention, in this connection, is invited to the answer given in this House to Unstarred Question No. 1295 on the 26th February 1975.

A report about the alleged rape of two tribal girls and the murder of one of them in Chatra sub-division of district Hazaribagh in February, 1975 has also come to notice. Relevant facts are being ascertained from the State Government.

Criteria for Identification of Economically Backward Areas within States

2989. SHRI P. R. SHENOY: Will the Minister of PLANNING be pleased to state:

(a) whether there is any criteria for identifying economically backward areas within the States; and

(b) if so, the particulars thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI VIDYA CHARAN SHUKLA): (a) While the responsibility for identifying backward areas is primarily that of the State Governments, the Planning Commission has suggested a set of indicators of development to the State Governments for this purpose.

(b) A statement is laid on the Table of the House.